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2. 04	01-07	<p>Heard Mr. Tsewang Namgyal, learned Counsel for the Petitioner and also the learned Advocate General assisted by Mr. Karma Thinlay, learned Govt Advocate for the State-Respondents. The Petitioner is also present today before this Court.</p> <p>Upon hearing Mr. Tsewang Namgyal, learned Counsel for the Petitioner at some length, he in his usual frankness submitted that the Petitioner desires to withdraw this Writ Petition. According to him, he made this statement after getting full instructions from his client, Mr. Lakpa Sherpa.</p> <p>However, Mr. Namgyal made a prayer for allowing the Petitioner to approach the appropriate authority in the matter once again. In view of the above position, the Writ</p>	



Order Order

Order with Signature

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action (if any)
taken on Order

Petition is closed on withdrawal with liberty
to the Petitioner to approach the appropriate
authority if any, if so advised. No cost.

N. Surjamani Singh
(N. Surjamani Singh)
Acting Chief Justice

A.P. Subba
(A.P. Subba)
Judge